

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4356/2021

This the 20th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Hafizullah Mir (Age: years), S/o Late Mohammad Sultan Mir, R/o Kursoo Rajbagh, Presently. P&T Colony, Sanat Nagar Srinagar.

....Applicant

(Advocate:- Mr. G A Lone-Not Present)

Versus

Mr. Charan Dass, General Manager, Telecom Bharat Sanchar Nigam Ltd. Srinagar and 2 ors.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This T.A. is a contempt petition transferred by Hon'ble High Court to this Tribunal. Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e. 07.05.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 20.05.2021

3. In any case, we have gone through the contempt petition. No case of contempt of Court is made out against the respondents. Accordingly, the Contempt Petition is closed and notices issued stand discharged.

**(ANAND MATHUR)
MEMBER (A)**

Manish/Shashi/Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**